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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

**IA 197/2017 With C.P. (I.B) No. 54/7/NCLT/AHM/2017
MP High Court**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2017**

Name of the Company: Axis Bank
V/s.
Keti Highway Developers Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
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|----|--------------------|----------|--------------------|-------------|
| 1. | Adv. Ameya Gokhale | Advocate | Financial Creditor | } Pulkitesh |
| 2. | Pulkitesh Dutt | Advocate | Financial Creditor | |

3. i/b Shardul Amarchand
Mangaldas

| | | | | |
|----|------------------|--------------|------------|---------------------------------|
| 1. | Atul Hema | Advocate | Respondent | } Atul Hema Kunal Saurabh |
| 5. | Kunal Vaishnav | Advocate | Respondent | |
| 6. | Saurabh Soparkar | So. Advocate | Respondent | |

ORDER

Learned Advocate Mr. Ameya Gokhale with Learned Advocate Mr. Pulkitesh Dutt i/b Shardul Amarchand Mangaldas present for Financial Creditor/ Applicant. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Kunal Vaishnav with Learned Advocate Mr. Atul Hema present for Respondent.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

During the course of arguments, the following defects are pointed ^{out} in the application.

1. Non dispatch of copy of application.
2. Non disclosure of information relating to proceedings pending before DRT in item no. 2 part V of form 1.
3. Non filing of escrow account agreement, concession agreement and substitution agreement.

Registry is directed to give notice to the applicant to rectify the above said defects within seven days.

List the matter on 07.08.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 2nd day of August, 2017.